

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1398 of 2019**

**IN THE MATTER OF:**

**Ambika Prasad Sharma**

**...Appellant**

**Vs**

**Horizon Buildcon Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Mangesh Krishna, Mr. Vikrant Singh and Ms. Nattasha Garg, Advocates.**

**For Respondents: Mr. Abhishek Anand, Mr. Kunal Godhwani and Ms. Nikshubha Sethi, Advocates for R-1 (IRP)**

**Mr. Aishvary Vikram, Ms. Mrinali Prasad and Mr. Vikash Shukla, Advocates for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**29.01.2021:** Heard Mr. Aishvary Vikram, learned counsel representing Respondent No. 2 in part. Hearing remained inconclusive.

Post the matter 'for further arguments' on **2<sup>nd</sup> February, 2021**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/gc*